

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SINGLE PRINCIPAL BENCH

ITEM No.4

TA (Co. Act.)- 03(PB)/2024

IN THE MATTER OF:

Grid Commercial Private Limited Petitioner/Applicant
v.
Deepkiran Engineers and Contractor Private Limited Respondent

Order Under Rule 16(d) NCLT , 2016

Order delivered on 14.06.2024

CORAM:

JUSTICE RAMALINGAM SUDHAKAR
HON'BLE PRESIDENT

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Rohit Dubey, Adv. (Appearance not marked)
For the Respondent : Ms. Manju Mundra, Adv. For R-1 to 3

ORDER

The prayer in this transfer application is as follows:

“a. Allow the present Application and transfer the CP no. 52 of 2021 , CA No. 80 of 2021 and any other connected applications titled as "Grid Commercial Private Limited v. Deepkiran Engineers and Contractors Private Limited" from Mumbai Bench to Indore Bench of the Hon'ble Tribunal for adjudication the matter; or
b. Pass such further order(s), direction(s) or relief(s) as this Hon'ble Tribunal may deemed fit and proper in the facts and circumstances of the present case and in the interest of justice and equity.”

Ld. Counsel Mr. Rohit Dubey appeared through VC on behalf of the Applicant.

Ld. Counsel Ms. Manju Mundra also appeared through VC on behalf of Respondents No. 1 to 3.

The Prayer in this transfer application is incomplete, Ld. Counsel for the Applicant is directed to amend the prayer with full particulars.

At request, list the matter for a physical hearing **on 05.07.2024.**

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(RAMALINGAM SUDHAKAR)
PRESIDENT